

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**Contempt Petition No. 204/C-II/2017  
In CP No. 90 (ND) 14**

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA  
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
21.11.2017**

**NAME OF THE COMPANY:** M/s BPTP Special Economic Zone Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 397/398

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
	For the Petitioner (s)	:	Mr. Vaibhav Gaggar, Advocate Mr. Shiv Johar, Advocate Mr. Adarsh Chauoli, Advocate	
	For the Respondent (s)	:	Counsel for the Respondent	

**ORDER**

Ld. Counsel for the Petitioner has raised objection in respect of furnishing incomplete assets by the Respondents, more particularly by BPTP.

Last opportunity is being given to the Respondents to file detailed affidavits of assets, delineating the unencumbered from the encumbered ones. It is submitted that Respondent no. 5 has also failed to make full disclosure, as he has not disclosed his shareholding in various companies. Failure to make complete disclosure shall invite contempt. Let details of the Bank Accounts of the Respondent Company be also disclosed along with the Statement of Account as of today.



Two cheques totaling Rs.35 crores have been handed back by the Ld. Counsel for the respondent since these were replaced by the other cheques.

It is also submitted that the title deeds and shares certificates of three properties given by way of security would be kept in the custody of a depository. The name proposed by Petitioner is that of Stock Holding DMS which is acceptable to the Respondents. Necessary steps be taken.

To come up on 28<sup>th</sup> November, 2017 at 2 PM for further directions.



**(S. K. Mohapatra)**  
**Member (T)**



**(Ina Malhotra)**  
**Member (J)**